

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

OA No. 306/97

Date of Decision: 18.3.1997

BETWEEN:

Mrs. Ch. Bharatamma

.. Applicant

AND

1. The Superintendent of Post Offices,  
Hanamkonda Division,  
Hanamkonda.

2. The Post Master,  
H.O. Nakkalakunta,  
Hanamkonda

.. Respondents

Counsel for the applicant: Mr. V. Venkateswara Rao

Counsel for the Respondents: Mr. N.R. Devaraj

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.) *9/183*

ORDER

(Per Hon'ble Sri H. Rajendra Prasad, Member (A))

Heard Mr. V. Venkateswara Rao for the applicant.

Sri W. Satyanarayana on behalf of Sr. Standing Counsel submits that he has no instructions in the matter as the case is coming up for the first time.

If appears to be a case of routine transfer of an official within the same operative office. The posts of Departmental stamp Vendor and Post-woman are in the same grade and interchangable. It is, however, submitted by Sri Venkateswara Rao that the applicant has certain problems of health and finds herself in difficulty in carrying out arduous outdoor duties of a post-woman. She is said to have twice represented to Superintendent of Post Offices, Hanamakonda, explaining her difficulties.

Considering the facts as contained in the OA and submitted during the hearing of the case, it is felt adequate and just to direct the Superintendent of Post Offices, to consider the applicant's request on merits and take a suitable

(16)

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decision very early. The fact that the applicant complains of ill-health needs to be taken into account while taking a decision, balancing the interest of the applicant as well as of the department.

The OA is thus disposed of at the admission stage.

H. Rajendra Prasad  
(H. RAJENDRA PRASAD)  
MEMBER (ADMN.)

KSM

4  
Deputy Registrar 3/39  
Office

17

O.A.306/97

To

1. The Superintendent of Post Offices,  
Hanamkonda Division, Hanamkonda.
2. The Postmaster, H.O.  
Nakkalakunta, Hanamkonda.
3. One copy to Mr.V.Venkateswar Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT.Hyd.
5. One copy to Hon'ble Member(A) CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.
7. One spare copy.

pvm

~~25/4/97~~  
T COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN

and

THE HON'BLE MR.H. RAJENDRA PRASAD:M(A)

Dated: 18 - 3 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

C.A.No.

306/97.

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

केन्द्रीय व्यापारिक अधिकरण

Central Administrative Tribunal

RECEIVED/DESPATCHED

- 2 APR 1997

HYDERABAD BENCH

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